

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO.814 of 1995.

Between

Dated: 21.8.1995.

J.Aravinda

...

Applicant

And

1. The Superintendent of Post Offices, Karimnagar.

...

Respondent

Counsel for the Applicant : Sri. K.Vasudeva Reddy

Counsel for the Respondent : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

(11)

( As per Hon'ble Shri A.B.Gorthi, Member (Admn.) )

- - -

The applicant is the daughter of late Shri J.Venkat Narsaiah who, while working as Sub Post Master at Mustabad Mandal died on 31.3.94. The family comprised the ~~applicant~~<sup>widow</sup>, and six daughters including the applicant, all married. The widow of late Venkat Narsaiah submitted ~~her~~ representation to the Superintendent of Post Offices, Karimnagar requesting ~~that~~ her sixth daughter (the applicant) be provided appointment on compassionate grounds as the widow is entirely dependent on her. The said representation is yet to be replied.

2. Heard learned counsel for both the parties.
3. Learned standing counsel for the respondents states ~~from~~ the record that the request of the applicant's mother was received by the department but the department did not recommend the case of the applicant on the ground that she is not a dependent of the late employee. It is stated that the applicant's husband is working as a teacher.
4. As the representation of the applicant <sup>seems</sup> ~~to be~~ still under consideration, it would be proper if this OA is disposed of at the admission stage itself with a direction to the respondents to consider the representation dated 7.4.95 and pass suitable orders thereon. Accordingly the respondents are directed to consider the representation submitted by the applicant's mother and dispose it of within a period of 2 months from the date of communication

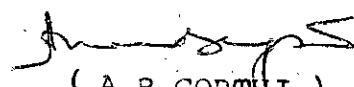
D

18

.. 3 ..

of this order. If the request of the applicant's mother is going to be rejected it will be through a reasoned order. The applicant will be at liberty to approach the Tribunal in case if she is aggrieved by the order of the respondents.

5. O.A. is ordered accordingly with no order as to costs.

  
( A.B.GORTHI )  
Member (Admn.)

Dated : 21st August, 1995

( Dictated in Open Court )

sd

  
Dy. Registrar (J)

Copy to:-

1. The Superintendent of Post Offices, Karimnagar.
2. One copy to Sri. K.Vasudeva Reddy, advocate, CAT, Hyd.
3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

09-8/4/95  
TYPED BY CHECKED BY  
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 21/8/95 1995.

M.A./R.A./C.A.NO.

IN

O.A.NO.

8/4/95

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

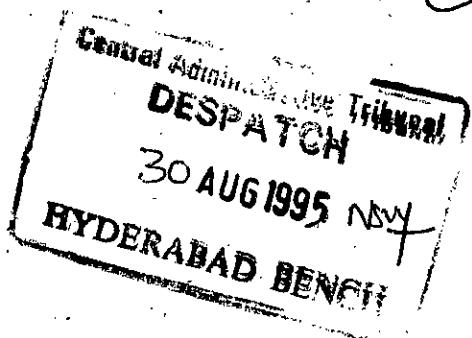
ORDERED/REJECTED.

NO ORDER AS TO COSTS.

\* \* \*

R3m/-

No Space copy



Z